

In the Court of Chief Judicial Magistrate, Madurai.
Present: Thiru. T.V. Hemanandakumar, B.A., L.L.B.,
Chief Judicial Magistrate, Madurai .

Dated this the 16th day of April 2020, Thursday.

Cr.M.P. No. 525/2020 in S.C.No. 264/2017

Ajay

S/o. ganesan

... Petitioner/Accused No.3

Vs.

State through the Inspector of Police,

S.S.Colony Police Station,

Madurai.

in Cr.No.655/2014

... Respondent/Complainant

This petition coming on this day for hearing before me in the presence of Thiru. K.P.Karthik, Advocate for the petitioner and the learned Additional Public Prosecutor for the respondent and after hearing both sides overm phone, this court passed the following

ORDER

- 1) Application for bail. The alleged offences u/s.392 r/w 397 and 506(ii) IPC , alleging that this petitioner along with other accused on 19.05.14 by showing a knife caused threat of life to the defacto complainant and robbed Rs. 500/ from him and then threatened the life of public.
- 2) The learned counsel for the petitioner argued that the petitioner was under judicial custody in some other case and on 11.3.2020 he was brought to this court on P.T.Warrant and remanded . For the last more than 35 days he is in custody and prayed for bail.
- 3) The respondent contended that the accused is having previous cases. A case under section 302IPC is pending before honble VI the additional sessions court and he was absconding for long time. It is further submitted that if released he would again abscond.
- 4) It is seen that NBW was pending against the accused in this case and while he was in custody in connection with some other case from 25.09.2018 and he was

produced before this court on P.T.Warrant and remanded. The learned counsel submitted that already bail has been granted in S.C.No195/18 which was admitted by prosecution. Now due to spread of pandemic COVID 19 court proceedings are suspended till 30.04.2020. So trial cannot be proceeded with .So considering the present unusual situation and the period of detention more than 34 days this court is of the view that the petitioner has to be enlarged on bail.

- 5) In the result, this petition is allowed and the petitioner is ordered to be released on bail on executing a bond for Rs.10,000/- before the Superintendent of Prison. And on further condition that he has to execute a fresh bond for a sum of Rs. 10000/with two sureties for like sum to the satisfaction of this court on 05.05.2020.

Typed by me in Computer corrected and pronounced by me , this the 16th day of March 2020.

Chief Judicial Magistrate,
Madurai.

To

1. The petitioner thro' the Counsel.
2. The superintendent of central prison Madurai

